

Second Floor,
Commercial Complex
Indiranagar,
Bangalore-560 038.

Dated:- 30 MAR 1994

APPLICATION NUMBER: 284 of 1994.

APPLICANTS:

Sri.S.Subhash Ganur v/s. Conservation Assistant, Archeological
To. Survey of India, Bijapur and another.

RESPONDENTS:

1. Sri.M.Raghavendra Achar, Advocate,
No.1074 and 1075, fourth Cross,
Second Main, Srinivasanagar II Phase,
Bangalore-560 050.
2. The Superintending Archaeologist,
Archaeological Survey of India,
Bangalore Circle, No.364, 16th Main Road,
Fourth-T-Block, Jayanagar, Bangalore-560 041.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 23rd March, 1994.

Issued
30/3/94

of
R.

S. Shashank
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

In the Central Administrative Tribunal
 Bangalore Bench
 Bangalore

284/94

Application No.....of 199

ORDER SHEET (contd)

S. Subhash Gaur v/s Archaeological Survey of India, Bangalore and

Date	Office Notes	Orders of Tribunal
		<p>VR (MA)/ANV (MJ) 23.3.94</p> <p>We had issued a direction in OA 284/94 on 24th February, 94 as follows:-</p> <p>"We have heard Shri M.R.Achar for the applicant. We notice that the applicant has submitted a representation dated 17.1.94 as at Annexure A2, which is yet to be disposed of. We direct the department to dispose of the representation as at Annexure A2 within two months from the date of receipt of a copy of this order. Shri Achar undertakes to submit another copy of representation to be forwarded to the department along with a copy of this order.</p> <p>The matter is finally disposed of with the above observation."</p> <p>The understanding is that Shri Achar ^{the applicant} will forward to the department one more copy of the representation along with a copy of the order of this Tribunal dated 24.2.94. Shri Achar now states that he will do the same immediately on receipt of a copy of the order.</p>



P.T.O.

Office Notes

Orders of Tribunal

Date

In view of the above, there is no need for the registry to forward a copy of Annexure A2 of OA 284/94.

Sdr
MEMBER (J)

Sdr
MEMBER (A)

TRUE COPY

S. Srinivasan
30/3

ADDITIONAL MEMBER
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 1 MAR 1994

APPLICATION NO(s) 284 of 1994.

APPLICANTS:

S. Subhash Banur
T.O.

RESPONDENTS:

v/s. Conservation Assistant, Archeological Survey of India, Bijapur and Other.

1. Sri.M.Raghavendra Achar, Advocate, No.1074 & 1075, 4th Cross, Second Main, Srinivasanagar II Phase, Bangalore-560050.
2. The Conservation Assistant, Archeological Survey of India, Golgumbaj, Bijapur.
3. The Superintendent, Archeological Survey of India, No.364, 16th Main, 4th-T-Block, 35th Cross Road, Jayanagar, Bangalore-560041.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 24-02-1994.

OLC issued on 1-3-94
for SC Banur, 1/3
DEPUTY REGISTRAR
JUDICIAL BRANCHES.
Gah

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.284/94

THURSDAY, THE 24TH DAY OF FEBRUARY, 1994

Shri V. Ramakrishnan

... Member (A)

Shri A.N. Vujjanaradhya

... Member (J)

Shri S. Subhash Ganur,
S/o Shri Shankarappa Ganur,
Major, Working as Watchman,
O/o the Conservation Assistant,
Archeological Survey of India,
Gol Gumbus, Bijapur.

... Applicant

(By Advocate Shri M.R. Achar)

VS.

1. The Conservation Assistant,
Archeological Survey of India,
Gol Gumbus, Bijapur.

2. The Superintendent,
Archeological Survey of India,
No. 364, 16th Main, 4th T Block,
35th Cross Road, Jayanagar,
Bangalore - 560 041.

... Respondents

ORDER

Shri V. Ramakrishnan

We have heard Shri M.R. Achar for the applicant. We notice that the applicant has submitted a representation dated 17.1.94 as at Annexure A2, which is yet to be disposed of. We direct the department to dispose of the representation as at Annexure A2 within two months from the date of receipt of a copy of this order. Shri Achar undertakes to submit another copy of representation to be forwarded to the department along with a copy of this order.

TRUE COPY

The matter is finally disposed of with the above observation.

Sd/-

17/2/94
(A.N. Vujjanaradhya)
Member (J)

Sd/-

17/2/94
(V. Ramakrishnan)
Member (A)

Gaja

SECRETARY OFFICER /3
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE